

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) 618 SCs/STs officers are presently serving in the IPS.

(b) No Sir.

(c) Does not arise.

(d) The recruitment to the Indian Police Service is made through a Combined Civil Service Examination conducted by the UPSC. Vacancies in the Indian Police Service for SCs/STs are filled up as per the Reservation Policy.

Administration
Tamil as a Subject of Ph.D *225*

109. **SHRI KANCHI PANNEERSELVAM** : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Tamil language has been included as a subject of study for Ph.D. programmes in all Central Universities;

(b) if so, the number of scholars awarded Ph.D. degree by these Universities in Tamil during the last three years; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Communal Violence *225-23*

110. **SHRI TATHAGATA SATPATHY** :
SHRI P.S. GADHAVI :
SHRI VITHAL TUPE :
SHRI HARI KEWAL PRASAD :
SHRI K.D. SULTANPURI :
SHRI E. AHAMED :
SHRI TARIQ ANWAR :
SHRI A. VENKATESH NAIK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of incidents of communal violence took place in the country during each of the last three years till date, State-wise;

(b) the details of loss of lives and property suffered and the persons arrested during the violence, State-wise;

(c) whether the Government have set up any committee to find out the reasons for increasing communal violence in the country;

(d) if so, the details thereof;

(e) whether any action plan has been drawn up by the Committee to check the communal violence;

(f) if so, the details thereof; and

(g) if not, any other steps proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Available information in this regard is given in the enclosed statement.

(c) No, Sir.

(d) to (f) Do not arise.

(g) Though 'Public Order' and 'Police' are State subjects as per the Constitution of India and maintenance of law and order and prevention of crime is primarily the responsibility of the State Governments, the Central Government has been taking several measures to keep the communal situation under control and to provide protection to the minorities. Some of these measures are mentioned below :

- (i) Sharing of intelligence with the State Governments.
- (ii) Sending advisories to the State Governments from time to time.
- (iii) Assisting the State Governments by providing the Central Para-Military Forces, etc. (The Central Government has also constituted a Special Force, viz., Rapid Action Force, for controlling communal riots and tensions.)
- (iv) Assisting the State Governments in upgradation of their policing infrastructure.

After the recent incidents involving minorities, the Chief Secretaries of the concerned States have been advised to issue suitable instructions to the district law and order enforcing authorities to respond immediately to the complaints relating to harassment of minorities and initiate prompt and effective action to identify and punish guilty persons. The Government is firmly of the view that acts of violence against any community, wherever and in whatever form they occur, must be dealt with sternly and exemplary punishment awarded to the perpetrators of such violence.